

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 50545 of 2017

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-525-16-17 dated 27.12.2016
passed by the Commissioner of Customs, Central Excise, Indore.)

M/s Krishna Construction

119, Brijeshwari Annex
Bengali Square Indore (MP)

....Appellant

Versus

**The Principal Commissioner, Customs,
Central Excise & Service Tax**

Manik Bag Palace,
Madhya Pradesh-452001

....Respondent

APPEARANCE:

Ms. Preeti, Advocate for the Appellant
Shri Radhe Tallo, Authorized Representative for the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: March 21, 2023

FINAL ORDER NO. 50381/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019 has been issued to the appellant
regarding full and final settlement of the tax dues. The appeal,
therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R PRIYA)
MEMBER (TECHNICAL)**